NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP(CAA) No.10/Chd/Hry/2017

In the matter of:

Sections 230 - 232 read with Section 66 and other applicable provisions of the of the Companies Act, 2013 and read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

And

In the matter of Scheme of Arrangement between:

Kajaria Securities Private Limited …Transferor/Petitioner Co.1

And

Kajaria Ceramics Limited …Transferee / Petitioner Co.2

And

their respective Shareholders and creditors.

Present: Ms. Munisha Gandhi Senior Advocate with
Ms. Salina Chalana, Advocate for the applicants.
Ms. Amarpreet Kaur, Senior Technical Assistant for
Official Liquidator and the Regional Director, New Delhi.

Learned Senior Counsel for the petitioners seeks time to file response to the report of the Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi. Let the needful be done during course of the day. List the matter on 30.10.2017 for arguments.

Sd/-
(Justice R.P. Nagrath)
Member(Judicial)

September 25, 2017
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